

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.106**  
**New IA/3466/ND/2024 IN IB/158/ND/2024**

**IN THE MATTER OF:**

Central Bank Of India	...	Applicant
Versus		
Mr. Joginder Kumar Sehgal	...	Respondent

**Under Section 95(1)**

**Order delivered on 10.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Adv. Deepa Gupta

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3466/ND/2024:-**

Learned Counsel for the RP is present through VC and submitted that they filed an application to take on record the report of the RP. Issue notice to the Applicant and Personal Guarantor within 3 days and file proof of service Applicant and Personal Guarantor are directed to file their reply to the Report within a week's time from the date of receipt of the Report. List the matter on **01.08.2024.**

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**